

HIGH COURT OF JAMMU & KASHMIR AT JAMMU
(Office of the Registrar General)

ORDER

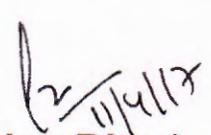
No:49

dated:11-04-2017

In pursuance of directions of Hon'ble Supreme Court passed on 08-11-2016 in Writ Petition (Civil) No.349 of 2006 titled Voluntary Health Association of Punjab V/S Union of India, the following directions are issued:

1. The Courts/ the Judicial Magistrates dealing with the cases/complaints arising under the J&K Pre-conception and Pre-natal Sex Selection/Determinations (Prohibition and Regulation) Act, 2002, shall hear these cases/complaints with promptitude and dispose of the same on fast track basis and submit the quarterly report to the High Court through concerned Principal District and Sessions Judges immediately after the end of concerned quarter.
2. All the Courts/ the Judicial Magistrates shall furnish the data regarding the pending cases/complaints pertaining to the Act, to this Registry within a week's time.

By order.


(Sanjay Dhar)

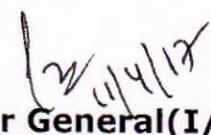
Registrar General(I/C)

Dated:11-04-2017

No. 1754-80/S.C.C

Copy to:

1. Principal Secretary to Hon'ble Chief Justice J&K High Court.
2. Secretary to Hon'ble Mr Justice Mohammad Yaqoob Mir.
3. Secretary to Hon'ble Mr Justice Ali Mohammad Magrey.
4. Secretary to Hon'ble Mr Justice Tashi Rabstan.
..... for placing the same before His Lordship for kind perusal and information.
5. All Principal District and Session Judges for information and necessary action.
With the directions to circulate the same amongst all the Judicial Magistrates working under your Control.
6. In- Charge NIC for Uploading in the Official Web-site of J&K High Court.


Registrar General(I/C)